## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:2995 ANSWERED ON:15.03.2011 REVISION OF PENSION Patasani Dr. (Prof.) Prasanna Kumar

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether pensioners of the Press Information Bureau belonging to the period before 1986 have been sanctioned revised retirement/family pensions in accordance with the provisions of the 6th Pay Commission;
- (b) if so, the details thereof alongwith the number of such pensioners sanctioned the revised pension; and
- (c) if not, the reasons therefor?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA)

- (a) The payment of revised pension/family pension for the pensioners including those of Press Information Bureau (PIB) belonging to the period for pre-1996, in accordance with the provisions of VI Pay Commission is to be disbursed through pension disbursing public sector banks under intimation to the Central Pension Accounting Office (CPAO) and Accounts officer which had issued the PPO.
- (b) The Pay & Accounts Office, DD, Chennai have revised pension in two cases, details of which are as under:

# Smt. K. Saraswathy Ammal, w/o Shri P. Kuppuswamy PPO No.286607700053 Date of Retirement: 26.12.1977

# Smt. V. Jayalakshmi, w/o Shri V. Chittibabu PPO No.1262/FP Date of retirement/Death: 18.09.1973

(c) One representation from Smt. A. Kaveri Kutty, w/o Late Shri Y. Ramachandran, Ex-Information Assistant holder of PPO No.PIB/30 for revision of family pension has been received in PIB. Shri Ramachandran expired in 1978 and the case being very old, the records are not traceable. However, attempts are being made to trace the records.